

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 75 OF 2020

Mr. Vishwas Jotkar

..... Petitioner

*V e r s u s*

The State of Goa & Ors.

..... Respondents

Mr. Parag Rao and Mr. vithal Naik, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. M. Salkar, Government Advocate for the Respondent nos.1 to 3.

Mr. Nigel Da Costa Fraiss, Advocate for the Respondent nos.5 and 6.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 24<sup>th</sup> July, 2020

P.C.

1. At the request of Mr. Rao, the learned Counsel for the petitioner, the matter is adjourned by a week in order to enable Mr. Rao to seek instructions from the petitioner.

2. The interim order granted by us is to operate until further orders. However, we clarify that the interim order means that status quo will have to be maintained.

3. We further clarify that the pendency of this petition should not be a ground for any of the parties to seek adjournment before any authorities where election disputes are pending.

4. Liberty to apply.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*